

**CBI Case No. 210/2019**

**CBI Vs. Narayan Diwakar Etc. (Sea Show CGHS)**

**15.07.2020.**

**Present:- Mr. Neetu Singh, Ld. PP for CBI.**

**Accused No. 4 is already declared P.O vide order dated 16.10.2018.**

**Proceedings qua A20 have already been abated due to his death.**

**Accused No. 13, 14, 15, 16 & 18 have already been discharged.**

**Sh. Abhishek Prasad, Ld. Counsel for A-1 & A-3.**

**Sh. S.K. Bhatnagar, Ld. Counsel for A-6.**

**Sh. Anil Kumar, Ld. Counsel for A-2, A-7, A-10 & A-11.**

**Sh. Amish Dabas, Ld. Counsel for A-19.**

**Sh. R. Ramachandran, Ld. Counsel for A-12.**

**Dr. Sushil Kumar Gupta, Ld. Counsel for A-5, A-8 & A-9.**

**Sh. Amit Khanna, Ld. Counsel for A-17.**

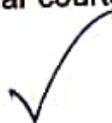
Hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Written submissions have been filed on behalf of A-2 Ved Pal Singh, A-5 Ashwani Sharma, A-8 Ashutosh Pant, A-9 Naveen Kaushik, A-17 Mohit Saxena & A-19 P.R. Nair.

Applications for adjournment have been filed on behalf of the remaining accused by their respective counsels. The Ld. Defence Counsels have been heard on the applications.

These are four separate applications and the common ground taken is that due to the prevailing condition on account of COVID-19 Pandemic, they have been unable to contact their clients and thus were unable to prepare written submissions. It is also stated that they are not willing for making submissions through video conferencing and accordingly have requested that this case may be adjourned till the time when physical hearing in regular courts would be possible.

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The wisdom of the Ld. Counsels in filing these applications is not discernable. It is not understandable why they are unable to contact their clients in this technical and digital age. There are several ways of being in touch with each other. It only requires ones will and wish to establish contact with any other person. Video Calls through Whatsapp or any other platform like Google Duo etc are the order of the day and most convenient as well as economic. Infact debates, conferences, discussions etc. through video conferencing have become a regular thing these days.

So far as the contention of the Ld. Counsels that they are not willing for advancing submissions through video conferencing, is concerned, no cogent and convincing ground has been put forward in support of the same. It appears that they are not interested in expeditious disposal of this case. It cannot be said as to when the normal physical hearings would commence in the courts. For this reason and in order to avoid further delay in dispensation of justice, the hearing of cases was commenced through video conferencing on Cisco Webex Platform under the instructions and directions of the Hon'ble High Court.

On one hand, a body of lawyers is claiming that the suspension of work in courts has rendered them without any source of livelihood and on the other hand, when the lawyers are called upon to assist the courts in disposal of cases by filing written submissions and addressing oral arguments through video conferencing, they shy away from it.

The situation in which the pandemic of Covid-19 has placed us is very extra ordinary but we have to move on. Like any other essential services, justice too can't wait and has to be imparted at the earliest by devising novel and convenient methods for conducting the hearing of cases in place of the normal physical hearings in courts.

Therefore, the Ld. Counsels who have filed the instant applications, would be well advised to come forward willingly to assist this court in imparting justice in this case at the earliest without waiting for the normal physical hearings to commence in the courts.

Accordingly, the applications are hereby dismissed.

At the request of these Ld. Counsels, ten days further time is granted to them for filing written submissions. The Ld. PP, who also has not filed written submissions till date, shall do so within five days from today with advance copy to the Ld. Defence Counsels.

The case shall be now taken up for oral submissions, if any, on 30.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/15.07.2020**

**CBI Case No. 208/2019**

**CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)**

**15.07.2020.**

**Present:- Mr. Neetu Singh, Ld. PP for CBI.  
Sh. Abhishek Prasad, Ld. Counsel for accused No. 1 to 3.  
Proceedings qua accused A-4 Ram Nath have already  
abated due to his death.**

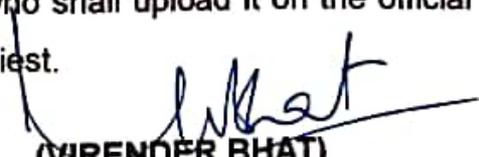
Hearing was conducted today at 11.00 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

An application has already been filed by Sh. Abhishek, Advocate seeking adjournment on the ground that he needs to inspect the court file to get the copies of certain documents.

In view of averments made in the application and submissions made by the Ld. Counsel today, the same is hereby allowed. Let the Ld. Counsel inspect the court file as per his convenience and get the copies of the documents required by him. He shall now file his written submissions within one week from today positively. Ld. PP shall also file his written submissions within the same period positively.

With the consent of both the Ld. PP as well as the Ld. Defence Counsel, the case shall be taken up for oral submissions, if any, on 29.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.

  
**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/15.07.2020**

**Directorate of Enforcement vs. M/s Chintels India & Ors.  
Mr. Ramesh Solomon ... (Applicant)**  
**ECIR MNo. ECIR/01/HIU/2019 Dated 25.01.2019**  
**U/s 3 & 4 of Prevention of Money Laundering Act, 2002**

**15.07.2020.**

**Present:- Sh. Manav Gupta, Ld. Counsel for the applicant.  
Sh. Vikas Garg, Ld. Counsel for Directorate of  
Enforcement.  
IO Sh. Saurabh Mehta is also present.**

The hearing was conducted today at 11.15 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Sh. Vikas Garg, Advocate seeks some more time for filing reply to the application. At his request, further time is granted to him accordingly. Let reply be now filed on or before 20.07.2020 with advance copy to the Ld. Counsel for the applicant.

List on 21.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi as well as to Sh. Vivek, PA to Ld. District & Sessions Judge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/15.07.2020**